

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
(IB)-740(PB)/2022

IN THE MATTER OF:

State Bank Of India

Vs.

Smt. Palka Dhingra

....Applicant

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 13.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vibhor Mathur, Mr. Arun Pratap, Mr. Salil,
Ms. Lipika Sharma, Advs.

For the Respondent : Mr. Amit Dhall, Adv.

For the RP : Mr. Chanchal Dua (in Person)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present and submitted that in terms of order dated 12.12.2023, they have filed the valid AFA of the proposed IRP. However, it is not reflected on the e-portal. 4 months time has passed till 12.12.2023. Ld. Counsel on behalf of Petitioner is once again directed to approach the Registry and cure the defects, if any, so that the AFA is reflected on the e-portal. List the matter on **13.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)